

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1137 of 2020

1. Suresh Bouri
2. Gudiya Kumari

.... Petitioner(s).

Versus

The State of Jharkhand

... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Arvind Kr. Choudhary, Advocate.
For the State : Mr. Ashok Singh, A.P.P.

03/11.09.2020: The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11:00 A.M. They have no complaint in respect of the audio and video clarity and quality.

2. This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defects, pointed out by the office.

3. Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before the Court directly.

4. Counsel for the petitioner undertakes to deposit the court fees within two weeks. The other defect(s) as pointed out by the office, stand ignored for the present.

5. With the consent of the parties, the matter is taken up for hearing on merits.

6. The petitioners were on bail. Since they could not appear during framing of charge, their bail bonds were cancelled and thereafter the process under Section 82 Cr.P.C. has been issued against them.

7. The counsel for the petitioners undertakes that the petitioners will appear before the court below within three weeks and will co-operate in framing of charge and will get the charge framed on the day of appearance itself.

8. Considering the submission of the petitioners, I direct the petitioners to appear before the court below within three weeks and file their fresh bail bonds. If the same are in order, it will be accepted and on the same day, charge should be framed against them. If the petitioners appear within three weeks from today, the impugned orders by which coercive steps are directed to be taken against them will not be given effect to.

9. If the petitioners fail to appear, the court below will proceed accordingly and all coercive steps shall be taken against them in terms of the orders impugned in this petition.

10. Accordingly, this petition stands **disposed of**.

11. Let this order be communicated to the court below concerned through FAX at the earliest.